

ITEM NO.9

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2680/2021

[Arising out of impugned final judgment and order dated 23-02-2021 in CRMWP No. 1797/2021 passed by the High Court of Judicature at Allahabad]

SAHEENBANO & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 87899/2021 - EXEMPTION FROM FILING O.T.)

Date : 19-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) Mr. Amol Chitravanshi, Adv. (NP)
Ms. Mridula Ray Bharadwaj, AOR (NP)

For Respondent(s) Mr. Bhakti Vardhan Singh, AOR
Ms. Prachi Bajpai, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter is adjourned as none appears for the petitioners.

List on 07.05.2025.

Interim order to continue till the next date of hearing.

Meanwhile, alternative arrangement notice be issued to the petitioners so that they may engage counsel for their appearance in this matter on the next date of hearing.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR